

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00322/2018**

**Dated Thursday the 8<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

T.Sivakumar,  
S/o. SN. Thomas,  
Aged 63 years,  
R.Mahalakshmi Colony,  
Valayalkarar Street,  
Aranthangi 614616. ....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India rep by  
The Member (P),  
Postal Board,  
Ministry of Communications and IT,  
Department of Posts,  
Dak Bhawan,  
Sansad Marg,  
New Delhi 110001. ....Respondent

By Advocate Mr. K. Rajendran

## ORAL ORDER

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*"i. To direct the respondent to dispose the Revision Petition dated 18.03.2017 made by the applicant and*

*"ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost."*

2. It is submitted that the applicant was issued with a charge memo dated 22.12.2011. On completion of the inquiry proceedings initiated against the applicant, the penalty of dismissal from service was imposed on him. Against this, he filed an OA 768/2013 which was disposed of by order dt. 13.02.2017 giving liberty to the applicant to prefer a Revision Petition against the penalty. Accordingly, the applicant submitted a Revision Petition on 18.03.2017 to the respondent herein which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondent is directed to dispose of the revision petition within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the respondent to consider the revision petition of the applicant dt. 18.03.2017 at Annexure A2 in

accordance with law and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.

4. Mr. K. Rajendran takes notice for the respondent.
5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**08.03.2018**

SKSI